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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1522/96

Date of Order : 15.9.98

BETWEEN :

T.Ranganayakulu

.. Applicant.

AND

1. Union of India, rep. by the Secretary to the Ministry of Communications, Dept. of Posts, Govt. of India, New Delhi.
2. The Superintendent of Post Offices, Nandyal Division, Nandyal. Kurnool District.
3. The Director of Postal Services, O/o The Post Master General, A.P.Southern Region, Kurnool.

.. Respondents.

Counsel for the Applicant

.. Mr.C.Ramachandra Rao

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant and none for the
respondents.

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2. This OA is filed for the following relief :-

To set aside the impugned order of the Respondent No.2 in Memo No.CR/10-8/95 dated 7.2.96 (viz) the illegal deduction of two stages in time scale pay with further direction not to earn increments of pay for two years on the ground of arbitrariness and capriciousness of the entire proceedings and consequently to set aside the impugned order of the Respondent No.3 in their proceedings Memo No.51-IV/13-11/96 dated 15.7.96 and consequently declare that the applicant is entitled to all consequential benefits.

3. Inspite of repeated adjournments, the learned counsel for the applicant ~~has~~ not present. Even though today it is listed for judgement the learned counsel for the applicant is absent. Hence the OA is dismissed for default. No costs.

(B.S. JAI PARAMESHWAR)

Member (Judl.)

15.9.98

(R.RANGARAJAN)

Member (Admn.)

Dated : 15th September, 1998

(Dictated in Open Court)

sd

DR 15-9-98

